

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No.421/2021

IN THE MATTER OF:-

Ranbir Singh

.....Applicant

Versus

State of Haryana & Ors.

.....Respondent(s)

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Placed:- Panchkula
Dated: 10/1/2023


10/1/2023
Respondent
(Virender Singh Lather)
Commissioner,
Municipal Corporation, Panchkula

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Reply of Virender Singh Lather, Commissioner, Municipal Corporation, Panchkula on behalf of Municipal Corporation, Panchkula in compliance of order dated 22.11.2022 of Hon'ble NGT.

MOST RESPECTFULLY SHOWETH:-

1. That I, in my official capacity as Commissioner, Municipal Corporation, Panchkula, am well conversant with the facts and circumstances of the present case and competent to file the present reply on behalf of Municipal Corporation, Panchkula, on the basis of record/information made available to the deponent.
2. That present reply is being filed with respect to the directions dated 22.11.2022 issued by this Hon'ble National Green Tribunal in the above mentioned Application. Relevant part of the said order dated 22.11.2022 is reproduced hereunder:-

6. We find that the reports have been casually prepared. Estate Officer, HSVP, Panchkula has not mentioned when and for what purpose and from whom the land comprised in Khasra No. 83 was acquired and to whom the show cause notice has been issued and how much time is likely to be taken in the encroachment removal proceedings. In the report it has also not

been mentioned to whom land comprised in Khasra No. 82 belongs and whether any reference for removal of debris has been made to Municipal Corporation, Panchkula or any other authority. The Administrative Officers work in exercise of delegated Sovereign Powers under enabling statutory provisions and have to discharge the Statutory Obligations without any laxity, inaction or negligence on their part. The Estate Officer, HSVP, Panchkula is directed to file affidavit giving the requisite details along with relevant documents within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

7. In view of the interim report filed by HSPCB and status report filed by Estate Officer, HSVP, Panchkula, we consider it necessary to have response from (1) State of Haryana through Chief Secretary, Government of Haryana; (2) Chief Administrator, HSVP, Panchkula; (3) HSPCB; (4) Commissioner, Municipal Corporation, Panchkula and (5) Deputy Commissioner, Panchkula who stand impleaded as respondents no. 1 to 5.

3. That Municipal Corporation, Panchkula has 20 wards and total area approximate 117 Sq. KM. Municipal Corporation Panchkula is discharging the duties of management of Municipal Solid Waste, Construction and Demolition Waste within the area of its jurisdiction i.e. in the developed sectors transferred by Haryana Shehri Vikas Pradhikaran (HSVP) from time to time. In the rest of area H.S.V.P has the onus for the management of all kind of infrastructure, waste, their enforcement in the area under their jurisdiction. The incident in question is of encroachment into the river Ghaggar which is not under the jurisdiction of the Irrigation Department. Hence, the necessary action in this case regarding refraining the land mafia from land encroachment in the river Ghaggar area and for the removal of

encroachment and debris from river Ghaggar is to be taken by Irrigation Department. It is further submitted that no reference in the matter in issue has been received either from HSVP or from Irrigation Department. In case, if any direction issued to Municipal Corporation Panchkula, in this regard necessary action will be ensured and any assistance is required by any agency, same shall be provided.

4. The aforesaid reply may kindly be accepted and placed on record before this Hon'ble National Green Tribunal.

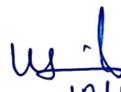
Placed:- Panchkula
Dated: 10/01/2023


10/01/2023
Respondent
(Virender Singh Lather)
Commissioner,
Municipal Corporation, Panchkula.

VERIFICATION:-

Verified that the content of para no.1 to 4 of the Reply are true and correct to best of my knowledge derived from official record. No part of it is false and nothing has been concealed therein.

Placed:- Panchkula
Dated: 10/01/2023


10/01/2023
Respondent
(Virender Singh Lather)
Commissioner,
Municipal Corporation, Panchkula.